

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 2124/2003

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New Delhi, this the 8th day of July, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Mrs. Bhupinder P.I.Singh, PGT (Eng.)
R/o A-58, Panchsheel Enclave
IIInd Floor, New Delhi 110 017.

...Applicant

(By Advocate Sh. Amit Singh)

V E R S U S

1. Commissioner
Kendriya Vidyalaya Sangathan (HQ)
Institutions Area (Qutab)
Shaheed Jeet Singh Marg
New Delhi - 110 016.

2. Jt. Commissioner
Kendriya Vidyalaya Sangathan (HQ)
Institutions Area (Qutab)
Shaheed Jeet Singh Marg
New Delhi - 110 016.

3. Dy. Commissioner
Kendriya Vidyalaya Sangathan (HQ)
Institutions Area (Qutab)
Shaheed Jeet Singh Marg
New Delhi - 110 016.

4. Asstt. Commissioner
Kendriya Vidyalaya Sangathan
JNU Campus, New Mehrauli Road
New Delhi - 110 067.

...Respondents

(By Advocate Sh. H.Jairaman
proxy for Sh. S.Rajappa)

O R D E R (ORAL)

Shri Sarweshwar Jha,

Heard the 1d. counsel for the parties.

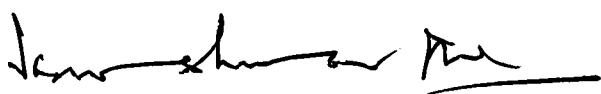
2. On perusal of the reliefs that the applicant has sought through this OA, it is observed that the main relief that she has sought relates to her posting in Delhi with all consequential benefits. But in the meantime the applicant has joined KV-2, Ambala Cantt in response to the Memorandum as issued by the respondents on 30-4-2004. With her having joined at Ambala Cantt, the relief that she has prayed for does not survive and with that this OA becomes infructuous.

Jairaman

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3. Ld. counsel for the applicant did make a mention that the applicant's request for treating the period 1995-2000 during which her application for voluntary retirement remained pending with the respondents should have been given due consideration and necessary relief given by treating that period as on duty, as prayed for. However, it is observed that no mention has been made of the said matter in this OA nor is there any mention of the fact that any representation in the matter has been pending with the respondents in this regard.

4. Under these circumstances and keeping the above position in view, this OA stands disposed of as having become infructuous. However, the applicant shall be at liberty to pursue the matter regarding consequential benefits that she has referred to, particularly the period 1995-2000 being treated as on duty, separately as per law, if so advised.



(Sarweshwar Jha)
Member (A)

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